

1 CA

10/3/93

04-B-93

Honble Mr. Maharajdu J.M.

None appeared on behalf of the applicant. Adjourned. List this case on 23-8-93 for admission.

by
J.M.

23-8-93 - Hon. Mr. A.K. Singh - J.M.

Learned Counsel for the applicant submits that it is the case filed against The Food Corporation of India which is not notified under Section 14(2) of the Administrative Tribunal Act 1985 and, as such, this Court has no jurisdiction to decide this case and prays to withdraw this application. Prayer is allowed. Let this application be returned to the learned Counsel for the applicant. for filing before the Court of competent jurisdiction.

(15)

by
J.M.